

School has been established. May I know where it is located?

Mr. Speaker: Order, order. I think he is repeating the same question.

Shri B. Shiva Rao: Does the statement contain also the names of the places where those training institutions are located? If not, will the hon. Minister complete that statement by including also the names of the places therein?

Shri Gopaldaswami: I shall do so, Sir.

Shri S. C. Samanta: May I know the number of personnel that has been accommodated in these schools and colleges?

Shri Gopaldaswami: I am afraid I shall require notice of that question.

Shri K. G. Deshmukh: May I know the minimum qualifications prescribed for admission to these Schools and Colleges respectively?

Shri Gopaldaswami: It depends upon the different kinds of Schools. Generally speaking, for most of the Schools I think it is the qualification of a Matriculation certificate.

Shrimati A. Kale: Are girls admitted into these Schools and Colleges?

Shri Gopaldaswami: I am not aware of any girls having been admitted.

Shri T. S. A. Chettiar: With a view to getting the best men for the Services, will the hon. Minister kindly lay a statement setting out exhaustively the qualifications necessary, the places in which these training institutions are located, and the other particulars with regard to these institutions?

Shri Gopaldaswami: I shall try and publicise all the information that the hon. Member wants.

Shri S. C. Samanta: May I know whether the Schools and Colleges mentioned by the hon. Minister will supply the demands of the Navy personnel? If not, may I know whether any new institutions are going to be opened by the Government of India in near future?

Shri Gopaldaswami: In due course they will supply, so far as those particular aspects of naval training are concerned. But there are certain others for which these Schools will not provide. And that explains why we have to send certain trainees even from these institutions to go abroad for further training.

Shri M. D. Joshi: Are there any other directly conducted institutions, besides these fourteen institutions, where training is given?

Shri Gopaldaswami: I am not aware of any, Sir.

Pandit C. N. Malviya: May I know the number of trainees in these institutions and how many trainees have got themselves trained in these institutions?

Shri Gopaldaswami: I am afraid I must require notice of that question.

PUBLIC RELATIONS OFFICERS

*704. **Shri S. C. Samanta:** Will the Minister of Finance be pleased to state:

(a) whether Public Relations Officers have been appointed in Bombay and Madras to assist the public in paying their taxes and obtaining such reliefs as they may be entitled to;

(b) whether Government have surveyed the progress made due to the appointment of a Public Relations Officer in Calcutta after the Income-Tax Commissioners' Conference in May 1951; and

(c) if so, the result of the progress made?

The Minister of State for Finance (Shri Tyagi): (a) Public Relations Officers have not yet been appointed in the Bombay and Madras Income-tax Departments.

(b) Yes; Fortnightly reports are submitted by the Public Relations Officer.

(c) Since August 1951, the Public Relations Officer in Calcutta has—

(1) received 205 complaints, 191 out of which have been disposed of by him;

(2) given interviews to over 500 persons and guided them; and

(3) dealt with 124 miscellaneous matters.

Shri S. C. Samanta: May I know whether the Public Relations Officer at Calcutta has helped the Department in the voluntary disclosure of concealed incomes?

Shri Tyagi: In fact, Public Relations Officers are meant to give technical guidance and help to assesseees who sometimes do not know as to how to proceed with regard to getting their assessments completed in time. They

are meant to help the assessee mostly. But in the case of such assessee as have had some incomes on which they have evaded Income-tax, surely the Public Relations Officer has given them good advice and must have been helpful to them.

Shri S. C. Samanta: May I know whether any other special measures for the clearance of taxes have been adopted by the Government?

Shri Tyagi: No, Sir. In fact, on account of last year's wholesale drive for the clearance of arrears and for the disclosure of hidden incomes, Income-tax officers generally have become public-minded and—if I may borrow the term from the opposite benches—have become sufficiently socialised. And I think on account of their live contact with the assessee now, the assessee are behaving better, and so are the Income-tax officers.

Shri S. C. Samanta: May I know whether the overall progress of the work of the Public Relations Officer at Calcutta has been assessed, and whether the appointment of a Public Relations Officer at Madras and Bombay will be hastened?

Shri Tyagi: My difficulty has been that when we approached the Union Public Service Commission for the recognition of the appointment of these officers, they advised us not to have any retired hand but to have a serving Senior Assistant Commissioner appointed as Public Relations Officer. It is very difficult for us to get any extra serving hands because we are already short of officers and I am afraid it will take a long time for me to get any other Public Relations Officers appointed at Madras and Bombay.

PANNAGAR MILITARY BASE

*705. **Dr. M. M. Das:** Will the Minister of Defence be pleased to state:

(a) the total area of land acquired by Government for the Pannagar Military Base;

(b) the area upon which there are no military installations;

(c) the area of cultivable land in the Base at present and how they are utilised;

(d) whether it is a fact that all the cultivable lands which are permitted for cultivation, have been leased to one single person; and

(e) if so, the terms of the lease?

The Minister of Defence (Shri Gopalaswami): (a) 9468.34 acres.

(b) 1112 acres.

(c) 667 acres. So far 509.17 acres have been leased out for agricultural purposes.

(d) No.

(e) Does not arise in view of answer to (d) above.

Dr. M. M. Das: May I know how these lands permitted for cultivation have been leased out—whether they have been leased out to the original owners of the lands?

Shri Gopalaswami: There have been only three leases, and two persons have taken the three leases. Two leases have been taken by one, and the third by another. Both of them were the highest bidders in the auction, but neither of them is a local resident of the area. They are outsiders, being displaced persons.

Dr. M. M. Das: May I know the terms of the lease, as I have asked in part (e) of the question?

Shri Gopalaswami: The answer that I have given is that part (e) of the question does not arise in view of the answer to part (d), which is 'No'. Part (d) is whether it is a fact that all the cultivable lands which are permitted for cultivation have been leased to one single person. If the hon. Member wishes to have the rents that the lessees have agreed to pay, I can give him the figures.

Dr. M. M. Das: I wanted that and I also want to know the duration of the leases and when they will come to an end.

Shri Gopalaswami: The rents are as under:—

(1) lease for 95 acres Rs. 164.

(2) lease for 159.17 acres. Rs. 301.

(3) lease for 315 acres. Rs. 505.

Mr. Speaker: The question is when the leases are due to expire. He does not want the rents but to know when these leases will expire. What is the period for which these leases are granted?

Shri Gopalaswami: I am afraid it is not readily available here, but I can give him the information.